

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 315/TT/2020

Date: 02.07.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for ATS of Kopili-Khandong (additional transmission Gohpur-Itanagar) in the North Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.7.2020:-

2014-19 period

- a) Undertaking on affidavit giving details of actual equity infused for the additional capitalization during 2014-19 for the given transmission asset(s).
- b) Confirm that the Income Tax Return for 2018-19 has been filed and submit the effective tax percentage for the financial year based on the Income Tax Return filed.

2019-24 period

- c) Detailed justification for claiming net additional capitalization of ₹2244.46 lakh in with basis for estimate of the projected additional capital capitalization and de-capitalization.

Forms

- d) Provide flow of liabilities statement as per Annexure – I enclosed herewith.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. Confirm if all assets are currently in use and if there has been any decapitalization.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure 1

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars #	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

TL/SS/Communication Systems etc.

*Whichever is later

^Works deferred for execution, contract amendment - please specify

Note: This table is for computation that should match with Add Cap as per Petition for each Asset